

these oil companies have been playing hide and seek with the jobs of their employees. So many conferences have been held; several tripartite meetings have been held; decisions or suggestions, whatever they describe them, have been given, and the oil companies have defied them, which the Government has described as unhelpful attitude. In view of the fact that they are not in a position to make these companies obey the law of the country, will the Government recommend to the Cabinet that these oil companies be nationalised?

SHRI L. N. MISHRA: This is a very broad question and we are not going into it. I am concerned with the industrial relations part of it and I have stated that we are going to have a Commission of Inquiry appointed. I think it will solve the problem for the time being.

(Several hon. Members stood up)

MR. CHAIRMAN: I think I have asked many hon. Members to put questions on this.

I should like to make a suggestion. I could quite see that Mr. Niren Ghosh was anxious to put another question. He is the original questioner. But hereafter if he wants to ask a further question, he may ask a neighbour of his to do so.

SHRI NIREN GHOSH: Sir, the practice was to allow the questioner to put three questions. But you are curtailing one already.

SHRI BHUPESH GUPTA: Naturally, it depends on the nature of the question—public interest, more knowledge, information, all these things.

MR. CHAIRMAN: Thank you very much. Let us follow the rule.

SHRI BHUPESH GUPTA: Rule is, Sir, good sense.

पंजाब में यात्रा एजेंसियों पर छापे

*519. श्री विमलकुमार मन्नालालजी चौरड़िया : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय गुप्तचर विभाग ने अप्रैल, 1967 में पंजाब की कौन-कौन सी यात्रा एजेंसियों पर छापे मारे थे ; और

(ख) कितने लोगों को बंदी बनाया गया और उनके खिलाफ क्या क्या कार्य-वाही की गई ?

†[RAIDS ON TRAVEL AGENCIES IN PUNJAB

*519. SHRI V. M. CHORDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the names of the travel agencies of Punjab which were raided in April, 1967 by the Central Intelligence Bureau; and

(b) the number of persons who were arrested and the details of the action taken against them?]

गृह कार्य मंत्री (श्री वाई० बी० चव्हाण): (क) केन्द्रीय जांच व्यूरो के अधिकारियों द्वारा जलन्धर स्थित नेशनल ट्रेवल मार्विस तथा जलन्धर सिटी स्थित न्यू वर्ल्ड ट्रेवल्स के कार्यालयों में तथा कुछ रिहाइशी भवनों की तलाशी ली गई।

(ख) तीन व्यक्तियों को गिरफ्तार किया गया और बाद में न्यायाधीश द्वारा जमानत पर छोड़ दिया गया। उनके विरुद्ध एक मामला दर्ज कर लिया गया है और उनकी जांच की जा रही है।

†[THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) The offices of the National Travel Service, Jullundur and the New World

†[] English translation.

Travels, Jullundur City alongwith some residential premises were searched by the officers of the Central Bureau of Investigation

(b) Three persons were arrested and subsequently released on bail by Magistrate. A case against them has been registered and is under investigation.]

श्री विमलकुमार मन्नालालजी चौरेडिया
क्या श्रीमान् यह बतलाने की कृपा करेंगे जो जाच की गई उसमें क्या कुछ ऐसे कागजात पाए गये जो फर्जी पासपोर्ट और विदेशी मुद्रा से सबन्धित थे? किम आशय के अन्तर्गत काम करने की जाच की गई?

SHRI Y B CHAVAN The matter is under investigation. Certainly there were some documents. We have taken certain documents, have taken possession of them. I cannot divulge the information in the course of investigation.

श्री विमलकुमार मन्नालालजी चौरेडिया
श्रीमान्, ऐसा है कि ज़ि. चीजों को प्राप्त किया है, वह कोर्ट में जाने वाली है, इनवेस्टीगेशन होने वाला है, मगर किस नेचर के वे अफेन्सेज थे यह बताने में तो किसी प्रकार की आपत्ति नहीं होनी चाहिये, विदेशी मुद्रा से सबन्धित थे, या पासपोर्ट से सबन्धित थे? क्या यह बात सही है कि उनमें सबन्धित कुछ लोगों का ऐसा तालमेल जमा हुआ है कि व्यापक रूप से इस तरह की गडबडीया चर रही थी।

SHRI Y B CHAVAN That is a question of common knowledge. When a matter is under investigation, the investigation is to find out under what offence he can be prosecuted, under what section. When the whole process is on, it is difficult for me to give information at this stage.

श्री निरंजन वर्मा अभी फिलहाल कौन सी धारा के अन्तर्गत उन पर मुकदमा चलाने की योजना बनाई गई है यह बताने का कष्ट कीजिए।

SHRI Y B CHAVAN At the present moment, it is about the passport. They went on a wrong passport. The arrest was made on that.

SHRI BHUPESH GUPTA We are not asking the hon. Minister to give such information as would prejudice the investigation. But certainly he can give us some broad facts because certain legal process are under consideration or they have already been instituted. Therefore, we would like to be given a little more light on the subject.

SHRI Y B CHAVAN It is difficult for me to give more light because I have myself refused the advantage of more information from the investigating officer. If I have got information, I can give. If I have not got the information, wherefrom can I give you?

श्री राम सहाय क्या मैं माननीय मंत्री जी से जान सकूंगा कि फर्जी पासपोर्ट के बारे में जो शिवायते आई थी और फर्जी पासपोर्ट के बारे में जो मुकदमा चले थे उनका क्या परिणाम निकला?

SHRI Y B CHAVAN I require notice for that.

श्री जगत नारायण मैं वजीर साहब से यह पूछना चाहता हूँ कि जो छापे मारे गये हैं इन छापों के मारे जाने की वजह से फर्जी पासपोर्ट पर, जाली पासपोर्ट पर क्या अब भी उसी तरह उसी तादाद में लोग जा रहे हैं जैसे कि पहले जा रहे थे या तादाद अब कम हो गई है।

SHRI Y B CHAVAN I think we will have to wait and see the result. It is too early to say anything.